

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.210/00531/2017**

**Date of Decision: 16<sup>th</sup> July, 2019**

***CORAM: R.VIJAYKUMAR, MEMBER (A)***  
***R.N. SINGH, MEMBER (J)***

Kumbhar Ganesh Lala, aged about 35 years,  
S/o Lala Krishna Kumbhar, Residing at 9/19, Type I,  
Rangehills, Khadki, Pune 411 020.  
*(By Advocate Shri P.J.Prasadrao)*

.. *Applicant*

**VERSUS**

1. Union of India, Through the Secretary,  
Ministry of Defence, South Block, New Delhi 110 011.
2. Director General Ordnance Services  
Master General of Ordnance Services Branch, .  
Integrated HQ of MOD/Army, Pin 908 726,  
C/o 56 APO, New Delhi 110 011.
3. The Chief Record Officer, AOC Records,  
Secunderabad Pin 900 453 C/o 56 APO.
4. The Commandant CAFVD, Khadki, Pune 411 003....*Respondents*  
*(By Advocate Shri A.M.Sethna)*

**ORDER (Oral)**

*Per : R.N. Singh, Member (J)*

After arguing for sometime, the learned counsel for the applicant seeks permission to withdraw the present OA with liberty to file a better OA.

2. The learned counsel for the respondents submits that on such withdrawal, the respondents may be given liberty to raise all legal pleas if at all applicant wishes to file better OA and all legal pleas available to them should left open.

3. In view of above, leaving all the legal pleas open, the OA is dismissed as withdrawn with liberty to file better OA in accordance with law.

***(R.N. Singh)***  
***Member (Judicial)***

***(R. Vijaykumar)***  
***Member (Administrative)***

*kmg\**

*16/7/19*